

BY SPEED POST

F.No. A-12018/1/2013-Ad.IIB

Government of India

Ministry of Finance

Department of Revenue

Central Board of Excise & Customs

21/12/15
29/12/15

J.D.

2633

New Delhi, the 21st December, 2015

To

The Director General (HRD)
C-4, West Wing, Ground Floor
IRCON Building, District Centre Saket
New Delhi - 110017

Subject: Framing of the Recruitment Rules for the post of Senior Private Secretary in Central Board of Excise & Customs in Department of Revenue under Ministry of Finance.

Sir

I am directed to refer to your letter F.No. 8/B/101/HRD(HRM)/2012/2482 dated 02.11.2012 forwarding therewith draft Recruitment Rules of Senior Private Secretary and to say that the Recruitment Rules, 2015 for the post of Senior Private Secretary in field formations and directorates under the Central Board of Excise & Customs, Department of Revenue, Ministry of Finance have been notified in the Gazette of India vide GSR No. 896(E) dated 19.11.2015.

2. A copy of the said Recruitment Rules, 2015 is enclosed herewith for information and further necessary action. Soft copy of the same may be downloaded from official website of Gazette of India i.e. e-Gazette.nic.in

3. Reference is also invited to your letter F.No. 8/B/75/HRD(HRM)RRCELL/2012/Pt.I/10630 dated 03.11.2015 forwarding therewith draft Recruitment Rules of Senior Private Secretary and Private Secretary under Directorate General of Systems and Data Management for further action. It may be noted that since the RRs for the post of Senior Private Secretary in field formations and directorates under CBEC have already been notified and the RRs for the post of Private Secretary have been approved by Hon'ble Finance Minister and are pending for being notified in the Gazette of India, Directorates wise RRs may not be needed. Moreover, all the posts have been covered in the above notified RRs.

Yours faithfully,



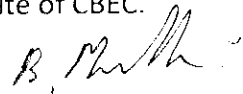
(B. K. Manthan)

Under Secretary to the Govt. of India

Tel. No. 23095584

Encl. – as above.

✓ Copy to: Directorate General of Systems & Data Management, 4th & 5th Floor, Samrat Hotel, Chanakyapuri, New Delhi – 110021 along with a copy of notified RRs of Senior Private Secretary with a request to upload the same in the official website of CBEC.



(B. K. Manthan)

Under Secretary to the Govt. of India


भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 724]

नई दिल्ली, मंगलवार, नवम्बर 24, 2015/अग्रहायण 3, 1937

No. 724]

NEW DELHI, TUESDAY, NOVEMBER 24, 2015/AGRAHAYANA 3, 1937

वित्त मंत्रालय

(राजस्व विभाग)

अधिसूचना

नई दिल्ली, 19 नवम्बर, 2015

सा.का.नि. 896(अ).—संविधान के अनुच्छेद 309 के परंतुक के तहत प्रदत्त शक्तियों का प्रयोग करते हुए राष्ट्रपति, एतद्वारा केन्द्रीय उत्पाद शुल्क एवं सीमा शुल्क बोर्ड, राजस्व विभाग, वित्त मंत्रालय के अंतर्गत आने वाले फील्ड कार्यालयों/निदेशालयों में वरिष्ठ निजी सचिव (समूह ख राजपत्रित अननुसचिवीय) के पद पर भर्ती की पद्धति को विनियमित करते हुए निम्नलिखित नियम बनाते हैं, यथा :-

1. संक्षिप्त नाम और प्रारम्भ – (i) इन नियमों को वित्त मंत्रालय, राजस्व विभाग केन्द्रीय उत्पाद शुल्क एवं सीमा शुल्क बोर्ड वरिष्ठ निजी सचिव (समूह ख राजपत्रित अननुसचिवीय पद), भर्ती नियमावली, 2015 कहा जाएगा।

(ii) ये नियम सरकारी राजपत्र में अपने प्रकाशन की तारीख से प्रवर्तित होंगे।

2. पदों की संख्या, वर्गीकरण, वेतन ब्रेण्ड तथा ग्रेड वेतन अथवा वेतनमान – पदों की संख्या, वर्गीकरण, वेतन ब्रेण्ड और ग्रेड वेतन अथवा वेतनमान इससे संबद्ध वेतनमान वही होंगे जो इस नियमावली में संलग्न अनुसूची के कॉलम (2) से (4) में विनिर्दिष्ट किए गए होंगे।

3. विशेष उपबंध - प्रत्येक आयुक्तालय/ निदेशालय का अपना अलग संवर्ग होगा जब तक कि केन्द्रीय उत्पाद शुल्क और सीमा शुल्क बोर्ड द्वारा उनकी ओर से अन्यथा निर्धारित नहीं किया जाए।

प्रोन्नति या प्रतिनियुक्ति/ आमेलन के द्वारा की जाने वाली भर्ती के मामले में वह ग्रेड जहां से प्रोन्नति या प्रतिनियुक्ति/ आमेलन किया जा सकता है	क्या विभागीय प्रोन्नति समिति है, यदि हां, तो इसकी संरचना क्या है	परिस्थितियां जिनमें भर्ती करने में संघ लोक सेवा आयोग से परामर्श किया जाना है
(11)	(12)	(13)
<p>प्रोन्नति:</p> <p>निर्जी सचिव जो पे-बैंड-2, 9300-34800 रु. के ग्रेड में ग्रेड-पे 4600 रु. में 2 वर्ष की नियमित सेवा कर चुके हों।</p> <p>नोट 1 : जहां प्रोन्नति के लिए किसी ऐसे कनिष्ठ पर विचार किया जा रहा हो जो कि अपनी योग्यता या अर्हता सेवा पूरी कर लिया है वहां उसके वरिष्ठ पर भी विचार किया जाएगा। बशर्ते कि उसकी भी पात्रता/ अर्हता सेवा, ऐसी अपेक्षित पात्रता/ अर्हता सेवा के आधे से अधिक या दो वर्ष इनमें से जो भी कम हो, में कम न हो और उसने अपने ऐसे कनिष्ठों का साथ-साथ अगले उच्च ग्रेड में प्रोन्नति के लिए परिदीक्षा अवधि पूरी कर ली हो जिन्होंने ऐसी पात्रता/ अर्हता सेवा पहले ही पूरी कर ली है।</p> <p>नोट 2 : प्रोन्नति के लिए न्यूनतम पात्रता सेवा की संतुष्टि के प्रयोजन के लिए 01.01.2006, अर्थात् वह तारीख जिससे छठे केन्द्रीय वेतन आयोग की सिफारिशों के आधार पर संशोधित वेतनमान लागू किया गया है, से पहले उक्त अधिकारी द्वारा की गई नियमित सेवा के आधार पर यह माना जाएगा कि ऐसी सेवा वेतन आयोग की सिफारिशों के आधार पर लागू नमभर्ती वेतन या वेतनमान में की गई है।</p> <p>प्रतिनियुक्ति : केन्द्र सरकार के अंतर्गत आशुलिपिक के पद पर कार्यरत</p> <p>(i) विभाग के मूल संवर्ग में नियमित आधार पर सदृश पद धारण किए हों; या</p> <p>(ii) मूल संवर्ग या विभाग में मूल पे-बैंड-2, 9300-34800 रु., ग्रेड-पे- 4600 रूपये अथवा समतुल्य ग्रेड में नियुक्ति के पश्चात 2 वर्ष की नियमित सेवा कर चुके हों।</p> <p>टिप्पणी 1 : प्रतिनियुक्ति की अवधि, इस प्रतिनियुक्ति के तत्काल पूर्व केन्द्र सरकार या राज्य सरकार के इसी या किसी अन्य संगठन या विभाग में धारित संवर्ग बाह्य पद पर प्रतिनियुक्ति की अवधि समान, सामान्यतः तीन वर्ष से अधिक नहीं होगी। प्रतिनियुक्ति पर नियुक्ति के लिए अधिकतम आयु सीमा के आवेदन की प्राप्ति की अंतिम तारीख को 66 वर्ष से अधिक नहीं होगी।</p>	<p>समूह "ख" विभागीय प्रोन्नति समिति (प्रोन्नति पर विचार करने के लिए)</p> <ol style="list-style-type: none"> 1. संवर्ग नियंत्रक, प्रधान मुख्य आयुक्त अथवा प्रधान महा निदेशक - अध्यक्ष 2. प्रधान आयुक्त/आयुक्त - सदस्य 3. अपर/ संयुक्त आयुक्त (कार्मिक और सतर्कता) - सदस्य 	<p>संघ लोक सेवा आयोग से परामर्श लेना आवश्यक नहीं है।</p>

प्रोन्नति या प्रतिनियुक्ति/ आमेलन के द्वारा की जाने वाली भर्ती के मामले में वह ग्रेड जहां से प्रोन्नति या प्रतिनियुक्ति/ आमेलन किया जा सकता है (11)	क्या विभागीय प्रोन्नति समिति है, यदि हां, तो इसकी संरचना क्या है (12)	परिस्थितियां जिनमें भर्ती करने में संघ लोक सेवा आयोग से परामर्श किया जाना है (13)
<p>प्रोन्नति: निजी सचिव जो पे-बैंड-2, 9300-34800 रु. के ग्रेड में ग्रेड-पे 4600 रु. में 2 वर्ष की नियमित सेवा कर चुके हों। नोट 1 : जहां प्रोन्नति के लिए किसी ऐसे कनिष्ठ पर विचार किया जा रहा हो जो कि अपनी योग्यता या अर्हता सेवा पूरी कर लिया है वहां उसके वरिष्ठ पर भी विचार किया जाएगा। बशर्ते कि उसकी भी पात्रता/ अर्हता सेवा, ऐसी अपेक्षित पात्रता/ अर्हता सेवा के आधे से अधिक या दो वर्ष इनमें से जो भी कम हो, से कम न हो और उसने अपने ऐसे कनिष्ठों के साथ-साथ अगले उच्च ग्रेड में प्रोन्नति के लिए परिबीक्षा अवधि पूरी कर ली हो जिन्होंने ऐसी पात्रता/ अर्हता सेवा पहले ही पूरी कर ली है। नोट 2 : प्रोन्नति के लिए न्यूनतम पात्रता सेवा की संगणना के प्रयोजन के लिए 01.01.2006, अर्थात् वह तारीख जिससे छठें केन्द्रीय वेतन आयोग की सिफारिशों के आधार पर संशोधित वेतनमान लागू किया गया है, से पहले उक्त अधिकारी द्वारा की गई नियमित सेवा के आधार पर यह माना जाएगा कि ऐसी सेवा वेतन आयोग की सिफारिशों के आधार पर लागू समवर्ती वेतन या वेतनमान में की गई है। प्रतिनियुक्ति : केन्द्र सरकार के अंतर्गत आशुलिपिक के पद पर कार्यरत (i) विभाग के मूल संवर्ग में नियमित आधार पर सदृश पद धारण किए हों; या (ii) मूल संवर्ग या विभाग में मूल पे-बैंड-2, 9300-34800 रु., ग्रेड-पे- 4600 रूपये अथवा समतुल्य ग्रेड में नियुक्ति के पश्चात 2 वर्ष की नियमित सेवा कर चुके हों। टिप्पणी 1 : प्रतिनियुक्ति की अवधि, इस प्रतिनियुक्ति के तत्काल पूर्व केन्द्र सरकार या राज्य सरकार के इसी या किसी अन्य संगठन या विभाग में धारित संवर्ग बाह्य पद पर प्रतिनियुक्ति की अवधि समेत, सामान्यतः तीन वर्ष से अधिक नहीं होगी। प्रतिनियुक्ति पर नियुक्ति के लिए अधिकतम आयु सीमा ऐसे आवेदन की प्राप्ति की अंतिम तारीख को 56 वर्ष से अधिक नहीं होगी।</p>	<p>समूह "ख" विभागीय प्रोन्नति समिति (प्रोन्नति पर विचार करने के लिए) 1. संवर्ग नियंत्रक, प्रधान मुख्य आयुक्त अथवा प्रधान महा निदेशक - अध्यक्ष 2. प्रधान आयुक्त/आयुक्त - सदस्य 3. अपर/ संयुक्त आयुक्त (कार्मिक और सतर्कता) - सदस्य</p>	<p>संघ लोक सेवा आयोग से परामर्श लेना आवश्यक नहीं है।</p>

टिप्पणी 2 : प्रतिनियुक्ति के आधार पर की जाने वाली नियुक्ति के उद्देश्य के लिए, किसी अधिकारी द्वारा 1 जनवरी, 2006, अर्थात् वह तारीख जिससे दृष्ट वेतन आयोग की सिफारिशों के आधार पर संशोधित वेतनमान लागू किया गया था, के पूर्व की गई नियमित सेवा के बारे में यह माना जाएगा कि यह सेवा समनुरूपी ग्रेड के लिए या वेतन आयोग की सिफारिशों के आधार पर दिए गए वेतनमान में की गई है, उस स्थिति को छोड़कर जिसमें कि पूर्व संशोधित वेतन मान के एक से अधिक वेतनमानों को समान ग्रेड-पे या वेतन मान को एक संवर्ग में आमेनित कर दिया गया है और जहां कि यह लाभ केवल उन पदों के लिए दिया गया है, जहां कि ग्रेड-पे या वेतनमान को बिना किसी उन्नयन के प्रतिस्थापित कर दिया गया है।

[फा. सं. ए-12018/1/2013-एडी. II वी]

बी.के. मंथन, अवर सचिव

MINISTRY OF FINANCE

(Department of Revenue)

NOTIFICATION

New Delhi, the 19th November, 2015

G.S.R. 896(E).—In exercise of the powers conferred by the proviso to article 309 of the Constitution, the President hereby makes the following rules for regulating the method of recruitment to the posts of Senior Private Secretary (Group 'B' Gazetted, Ministerial) in the field formations and Directorates under the Central Board of Excise and Customs, Department of Revenue in the Ministry of Finance, namely:—

1. Short title and Commencement.—(1) These rules may be called the Ministry of Finance, Department of Revenue, Central Board of Excise and Customs, Senior Private Secretary (Group 'B' Gazetted, Ministerial Posts) Recruitment Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. Number of post, Classification, pay band and grade pay or scale of pay.—The number of the said post, its classification, pay band and grade pay or the scale of pay attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. Special provision.—Each Commissionerate or Directorate shall have its own separate cadre, unless otherwise specifically prescribed by the Central Board of Excise and Customs in this behalf.

4. Method of recruitment, age limit and qualifications, etc.—The method of recruitment, age limit, qualifications and other matters relating to the said post shall be as specified in columns (5) to (13) of the said Schedule.

5. Disqualification.—No person,—

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person.

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. **Power to relax.**—Where the Central Government is of the opinion that it is necessary or expedient so to do, it may by order for reasons to be recorded in writing and in consultation with the Union Public Service Commission, relaxes any of the provisions of these rules with respect to any class or category of persons.

7. **Saving.**—Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, Other Backward Classes, Ex-Serviceman and other special categories of persons in accordance with the orders issued by the Central Government from time to time in this regard.

SCHEDULE

Name of the post	Number of posts	Classification	Pay Band and Grade Pay or Pay Scale
(1)	(2)	(3)	(4)
Senior Private Secretary	152 (2015)* * (Subject to variation dependent on workload).	General Central Service, Group 'B' Gazetted Ministerial	Pay Band-2, Rs. 9300-34800/- with Grade Pay of Rs. 4800/-

Whether selection or non-selection post	Age limit for Direct Recruits	Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for the direct recruits will apply in the case of promotees
(5)	(6)	(7)	(8)
Selection.	Not applicable	Not applicable	Not applicable.

Period of probation, if any	Method of recruitment, whether by direct recruitment or by promotion or by deputation/absorption and percentage of vacancies to be filled by various methods	In case of recruitment by promotion or deputation/absorption, grades from which promotion or deputation/absorption to be made
(9)	(10)	(11)
Not applicable.	By promotion failing which by deputation	<p>Promotion:</p> <p>Private Secretary in the Pay Band-2, Rs. 9300-34800 with Grade Pay of Rs. 4600 with two years regular service in the grade.</p> <p>Note 1.— Where juniors who have completed their qualifying or eligibility service are being considered for promotion, their senior would also be considered provided they are not short of the requisite qualifying eligibility service by more than half of such qualifying or eligibility service or two years, whichever is less and have</p>

successfully completed their probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2.- For the purpose of computing minimum qualifying service for promotion, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the Sixth Central pay Commission recommendations has been extended, shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission.

Deputation:

Officers holding the post of Stenographer under the Central Government:

(i) holding analogous post on regular basis in the parent cadre of department; or

(ii) With two years service in the grade rendered after appointment thereto on regular basis in the Pay Band 2, Rs. 9300-34800 with Grade Pay of Rs. 4600 or equivalent in the parent cadre or department.

Note 1.- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other Organisation or department of the Central Government ordinarily not exceed three years. The Maximum age limit for appointment by deputation shall 'Not be exceeding 56 years' as on the closing date of receipt of applications

Note 2.- For the purpose of appointment on deputation basis, the service rendered on a regular basis by an officer prior to 1st January, 2006 or the date from which the revised pay structure based on the Sixth Central Pay Commission recommendation has been extended shall be deemed to be service rendered in the corresponding grade pay or pay scale extended based on the recommendations of the Pay Commission except where there has been merger of more than one pre-revised scale of pay into one grade with a common Grade Pay or Pay scale and where this benefit will extend only for the posts for which that Grade Pay or Pay scale is the normal replacement grade without any upgradation.

If a Departmental Promotion Committee exists, what is its composition	Circumstances in which the Union Public Service Commission to be consulted in making recruitment
(12)	(13)
<p>Group 'B' Departmental Promotion Committee (for considering Promotion):</p> <p>1. Cadre Controlling Principal Chief Commissioner or Principal Director General - Chairman</p> <p>2. Principal Commissioner or Commissioner - Member</p> <p>3. Additional or Joint Commissioner (Personnel & Vigilance) - Member</p>	<p>Consultation with Union Public Service Commission not necessary.</p>

[F. No. A-12018/1/2013-Ad.IIB]

B. K. MANTHAN, Under Secy.